

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**C.P. No. 2/2016  
O.A. No. 307/2014**

New Delhi, this the 16<sup>th</sup> day of July, 2016

**Hon'ble Mr. Justice M. S. Sullar, Member (J)  
Hon'ble Mr. K. N. Srivastava, Member (A)**

Mrs. Meena, W/o. Sh. Sanjit Kumar  
(Postman Saraswati Vihar PO)  
R/o. H. No. 89, Village & PO Kakrola  
New Delhi-110 078.

...Petitioner

(By Advocate : Mr. Deepak Verma)

VERSUS

Union of India, through

1. Ms. Kaveri Banerjee  
Secretary to the Govt. of India,  
Dept. of Posts, Dak Bhawan, Sansad Marg, New Delhi.
2. Shri Vasu Mitra  
The Chief Post Master General,  
Delhi Circle, Meghdoot Bhawan, Link Rd. New Delhi-110 001.
3. Shri Abhas,  
Sr. Supdt. Of Post Offices, Delhi  
North Div. Delhi-110 054. ....Respondents

(By Advocate : Dr. C. H. Shamsuddin Khan with Mr. Manish Goyal, ASP (C), departmental representative)

O R D E R (O R A L)

**Justice M. S. Sullar, Member (J).**

At the very outset, learned counsel for the applicant intends to withdraw the Contempt Petition (C.P.) on the ground that the respondents have already complied with the indicated directions contained in the order dated 28.01.2015 in O.A 307/2014 of this Tribunal.

2. Therefore, the C.P is hereby dismissed as withdrawn, as prayed for.

(K. N. Srivastava)  
Member (A)

(Justice M. S. Sullar)  
Member (J)

/Maya/